

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 65 of 2019

C. Valli Narayan

...Appellant

Vs

C. Krishniah Chetty & Sons Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Kshitij Parashar, Advocate.

For Respondents: Mr. Mandeep Kalra, Mr. Nitesh Shrivastava,
Mr. Nishant Shankar, Ms. Isha Khurana, Advocates
for R-1 & R-10

Mr. Sandeep Narain and Ms. Anjali, Advocates for R-
2 to 7

ORDER

08.07.2019: Mr. Mandeep Kalra, learned counsel appearing on behalf of Respondent 1 and 10 submits that lead counsel Mr. Navkesh Batra has been diagnosed as Dengue Patient, due to same he is unable to appear and argue the appeal. Learned counsel appearing on behalf of the Appellant does not dispute the same.

In view of this, the appeal is adjourned. Let it be listed 'for hearing' on

1st August, 2019.

In the meanwhile, learned counsel for the Appellant shall be at liberty to

file rejoinder to the reply filed by Respondent No. 1 and 10 with provision to provide advance copy to learned counsel for Respondent.

(Justice Bansilal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

am/nn